

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 73/TT/2011

Subject : Determination of transmission tariff for LILO of Alamathy- Sriperumbudur 400 kV D/C line at North Chennai TPS switchyard under Transmission System associated with Chennai NTPC-TNEB JV TPS

Date of hearing : 19.2.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondent : Karnataka Power Transmission Corporation Ltd. & 15 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri R.V. Madan Mohan Rao, PGCIL
Shri Vallinayagam, Advocate, TANGEDCO
Shri S. Balaguru, TANGEDCO

The representative of the petitioner submitted as under:-

- (a) The petitioner filed this petition in March 2011 with anticipated date of commercial operation as 1.4.2011;
- (b) As per the investment approval, the project was to be completed in 26 months from the date of investment approval, i.e. by August 2010, whereas the transmission asset was actually commissioned on 1.8.2011;
- (c) The reasons for delay of 12 months have been explained in affidavits dated 5.5.2011, 14.10.2011, and 8.2.2012 filed by the petitioner;

- (d) The delay is mainly due to severe RoW problem in the line passing through Chennai leading to several court cases. The last court clearance in about five locations came in March 2011, and the work starting thereafter took three to four months to complete. There was also delay in the shutdown from the Southern Regional Power Committee, leading to delay in commissioning;
- (e) The delay was for reasons beyond the control of the petitioner and may be condoned;
- (f) The total completion cost of ₹14600 lakh is within the revised cost of ₹15000 lakh, and there is no cost over-run.

2. The learned counsel for TANGEDCO submitted as under:-

- (a) The petitioner was aware of the enhancement of the capacity of Vallur TPS from 2x500 MW to 3x500 MW, even before the investment approval, the decision having been taken in the meeting of 25th Standing Committee on Power System Southern Region (SCPSSR) on 28.3.2008;
- (b) When the revised scheme was approved with the consent of both the parties on 3.3.2009, the petitioner should file a composite tariff petition;
- (c) The issue of start-up power was discussed and it was decided that Vallur TPS could draw start-up power from Nellore via Alamathi, using the second Nellore-Alamathi-Sriperumbudur circuit, for which NTPC-TNEB JV TPS could coordinate with the petitioner. There is no reason for passing on the burden to the beneficiaries;
- (d) TANGEDCO has sought details of line charging, details of testing, trial operation and regular use of the line before the date of commercial operation along with a copy of indemnification agreement for the delay in generation, but the same has not been provided to them.

3. The representative of the petitioner clarified that although it had been agreed to enhance the capacity of Vallur JV TPS from 2x500 MW to 3x500 MW at the 25th meeting of SCPSSR, the petitioner had to expedite work to meet the start-up power requirement of 2x500 MW and the NTPC agreed to bear the transmission charges for LILO of both circuits upto the date of commercial operation of 2x500 MW units of Vallur JV TPS. The petitioner further clarified that in the 26th meeting of SRPC on 15.7.2008, it was agreed that the transmission system in respect of 3x500 units would be evolved by CEA to meet increased generation evacuation through system study which was carried out on 27-29 May 2008. By that time the petitioner had already initiated the implementation of the scheme as per the approval for 2x500 MW evacuation

scheme. Accordingly, the petitioner had to go ahead for implementation of transmission scheme associated with Vallore TPS in two phases.

4. The Commission directed the petitioner to submit, within 15 days, the details of line charging, details of testing, trial operation and regular use of the line before the date of commercial operation along with a copy of indemnification agreement for the delay in generation, on affidavit, with advance copy to TANGEDCO, who may file their response one week thereafter.

5. Subject to the above, the order in the petition was reserved.

By the order of the Commission,

Sd/-

(T. Rout)
Joint Chief (Law)
11.3.2013